

ITEM NO.116

COURT NO.7

SECTION II

S U P R E M E C O U R T O F I N D I A
RECORD OF PROCEEDINGS

Criminal Appeal No. 41/2016

RANVIR SINGH

Appellant(s)

VERSUS

STATE OF UTTAR PRADESH HOME DEPARTMENT

Respondent(s)

WITH

Diary No(s). 7049/2020 (II)

(FOR CONDONATION OF DELAY IN FILING ON IA 34696/2022, FOR EXEMPTION FROM FILING C/C OF THE IMPUGNED JUDGMENT ON IA 34697/2022, FOR EXEMPTION FROM FILING O.T. ON IA 34698/2022, FOR SUSPENSION OF SENTENCE ON IA 34699/2022 and FOR CONDONATION OF DELAY IN FILING THE SPARE COPIES ON IA 66187/2022)

Crl.A. No. 578/2016 (II)

(FOR EXEMPTION FROM FILING O.T. ON IA 10902/2016, FOR SUSPENSION OF SENTENCE ON IA 10903/2016, FOR EXEMPTION FROM FILING C/C OF THE IMPUGNED JUDGMENT ON IA 10904/2016, IA No. 10904/2016 - EXEMPTION FROM FILING C/C OF THE IMPUGNED JUDGMENT, IA No. 10902/2016 - EXEMPTION FROM FILING O.T. and IA No. 10903/2016 - SUSPENSION OF SENTENCE)

Date : 19-04-2023 These matters were called on for hearing today.

CORAM :

HON'BLE MR. JUSTICE M.M. SUNDRESH
HON'BLE MR. JUSTICE SANJAY KUMAR

For Appellant(s)

Mr. Siddharth, AOR
Mr. Arup Banerjee, AOR

For Respondent(s)

Mrs. Swarupama Chaturvedi, AOR
Mr. Ardhendumauli Kumar Prashad, A.A.G.
Mr. Adarsh Upadhyay, AOR
Ms. Shreya Srivastava, Adv.
Mr. Ashish Madaan, Adv.
Ms. Pallavi Kumari, Adv.
Ms. Ananya Sahu, Adv.

UPON hearing the counsel the Court made the following
O R D E R

Learned counsel for the State of Uttar Pradesh is directed to take instructions on whether the appellants are entitled to remission or not.

Re-list tomorrow i.e., on 20.04.2023.

(DEEPAK GUGLANI)
AR-cum-PS

(R.S. NARAYANAN)
COURT MASTER (NSH)